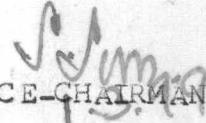
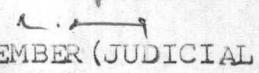


1.3.99

On 10.12.1998 it was submitted on behalf of the applicant that he has taken the brief from his counsel. In view of this notice was issued to applicant by Regd. Post with A.D. to directing him to make alternative arrangement by 28.1.1999. On 28.1.1999 the applicant was not present nor any prayer was made on his behalf seeking adjournment and therefore, the matter was posted to 15.2.1999 on which date the applicant did not appear nor made any alternative arrangement, that is how the matter has been posted to to-day for peremptory hearing. To-day the petitioner is absent when the matter is called nor any request has been made on his behalf seeking an adjournment. This is a 1992 matter where pleadings have been completed long ago. In view of this the matter cannot be allowed to drag on indefinitely. The O.A. is, therefore, dismissed for default.

Shri A.K. Bose, learned Senior Standing Counsel is present and heard.

  
VICE-CHAIRMAN  
MEMBER (JUDICIAL)